

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/1572(KB)2018
IA(I.B.C)/1289(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 03RD JULY 2024

IN THE MATTER OF	KANWALJIT SINGH VS SARAWGI BUILDERS AND PROMOTERS PVT LTD
UNDER SECTION	IBC UNDER SEC 9

Appearance (via video conferencing/physically)

Mr. Tapan Chakraborty] Liquidator-in-person

ORDER

1. Ld. Liquidator in person present.
2. **IA(I.B.C)/1289(KB)2024:**
 - a. It is submitted by the Ld. Liquidator appearing in person that although the dissolution of the Corporate Debtor is required to be moved, the present Stakeholder's Committee yet has not decided on the monitoring committee, therefore, direction is required to be issued to the Stakeholder's Committee for the purpose so that the monitoring committee pursue the Pufe applications in accordance to the provisions of the Court. Accordingly, we permit the same to be done. That the Stakeholder's Committee take a decision in regard to setting up of a monitoring committee to pursue the Pufe applications. Appropriate order or decision will be taken within a period of one week or communication of the said is, accordingly, allowed and **disposed of**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**